

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A No.631/96

Date of order: 2.8.1999

Mohammed Ishaq, S/o Shri Kamal Khan, R/o House
No.868, Khanpura Sanjay Nagar, Ajmer, working
on the post of Driver Grade-II, General Store,
Western Railway, Ajmer.

...Applicant.

Vs.

1. Union of India through the General Manager,
Western Railway, Church Gate, Mumbai-20.
2. Shri S.L.Verma, Deputy Controller of Stores,
Western Railway, Ajmer.

...Respondents.

Mr.S.K.Jain - Counsel for applicant.

Mr.U.D.Sharma - Counsel for respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman


Hon'ble Mr.N.P.Nawani, Administrative Member

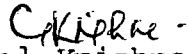
PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Mohammed Ishaq in this application under
Section 19 of the Administrative Tribunals Act, 1985, has
challenged the impugned order of reversion dated 18.11.96
(Annexure A1) and prayed for a direction to the respon-
dents not to revert him from the post of Fork Lift Driver
Grade-II.

2. We have heard the learned counsel for the parties.

3. At the very outset the learned counsel for the res-
pondents stated that the applicant has already been promoted
as Fork Lift Driver Grade-II scale Rs.1200-1800 and posted
~~him~~ at Ajmer vide Annexure R-3 dated 24.4.1997. The learned
counsel for the applicant doesnot therefore press this
application on merit. The application is dismissed as not
pressed. No order as to costs.


(N.P.Nawani)
Member (A).


(Gopal Krishna)
Vice Chairman.